

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4306**  
ANSWERED ON 29/03/2022

**ROADS UNDER PMGSY-I, II, III AND RCPLWEA**

4306. SHRIMATI KAVITHA MALOTHU:  
SHRI VENKATESH NETHA BORLAKUNTA:  
DR. G. RANJITH REDDY:  
SHRI PASUNOORI DAYAKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether more than 2,600 kms of roads are still to be completed in Telangana out of around 14,200 kms of roads sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY-I, II, III) and Road Connectivity Project on Left Wing Extremist Area (RCPLWEA);
- (b) if so, whether 450 roads are still to be completed out of the sanctioned 3,450 roads;
- (c) if so, the time by which the pending roads are likely to be completed by the Ministry;
- (d) whether the Government is aware that due to incessant and heavy rains, many rural roads have been damaged in Telangana recently; and
- (e) if so, the financial and other assistance that the Government is going to extend to GoTS to carryout repairs and restore those roads?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) & (b) The State of Telangana has been sanctioned 3,453 road works of 14,230 Km under Pradhan Mantri Gram Sadak Yojana (PMGSY)-I, II, III and Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA), against which 3,030 road works of 11,559 Km have been constructed and 423 road works of 2,402 Km are under various stages of execution, as per the vertical-wise details given below:-

Vertical	Sanctioned		Completed		Road length in Km Balance*	
	No. of roads	Road length	No. of roads	Road length	No. of roads	Road length
PMGSY-I	2,924	10,192	2,877	9,777	47	200
PMGSY-II	114	944	114	896	00	00
RCPLWEA	59	698	3	278	56	420
PMGSY-III	356	2,396	36	608	320	1,782
<b>Total:</b>	<b>3,453</b>	<b>14,230</b>	<b>3,030</b>	<b>11,559</b>	<b>423</b>	<b>2,402</b>

*\*Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.*

(c) The construction and maintenance of roads is the responsibility of the State Government. The Ministry has given a deadline of September, 2022 for completion of PMGSY-I & II and March, 2023 for RCPLWEA. The implementation period of PMGSY-III is upto March, 2025.

(d) & (e) Rural roads is a state subject. As per the programme guidelines of PMGSY, maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of the 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per maintenance cycle, from time to time, which are also financed by the state governments.

There is no provision under PMGSY for special repairs and re-construction of roads damaged due to incessant and heavy rains. The state may use funds for such repairs, available under various other provisions.

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